

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.223/2001

Friday this the 2nd day of March, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Applicants:

1. M.V.Radhakrishnan,
Fitter Ammunition Repairer
(Skilled) T.No.802, Naval
Armament Depot,
Aluva.
2. P.S.Vikraman,
Fitter Ammunition Repairer
(Skilled) T.No.800, Naval
Armament Depot,
Aluva.
3. P.S.Ravi,
Ammunition Mechanic
T.No.791, Naval Armament
Depot, Aluva.
4. B.Vasudevan Unni,
Fitter Ammunition Repairer
(Skilled) T.No.795,
Naval Armament Depot,
Aluva.
5. I.B.Sasidharan,
Fitter Ammunition Repairer
(Skilled) T.No.797,
Naval Armament Depot,
Aluva.
6. K.K.Ayyappan,
Fitter Ammunition Repairer
(Skilled) T.No.801,
Naval Armament Depot,
Aluva.
7. K.O.Abraham,
Fitter Ammunition Repairer
(Skilled) T.No.804,
Naval Armament Depot,
Aluva.
8. K.D.Gopinathan,
Fitter Ammunition Repairer
(Skilled) T.No.878,
Naval Armament Depot,
Aluva.

: Applicant

9. A.R.Ramadas,
Fitter Ammunition Repairer
(Skilled) T.No.886,
Naval Armament Depot,
Aluva.
10. R.Satheesan,
Fitter Ammunition Repairer
(Skilled) T.No.907,
Naval Armament Depot,
Aluva.
11. S.Vijayan,
Ammunition Repair Labourer
T.No.1170, Naval Armament
Depot, Aluva.
12. M.T.Thomas, Ammunition
Repair Labourer T.No.984,
Naval Armament Depot,
Aluva.
13. M.K.Sureshan,
Ammunition Repair Labourer
T.No.1119, Naval Armament
Depot, Aluva.
14. K.M.Varkery,
Ammunition Store Labourer
T.No.803, Naval Armament
Depot, Aluva.
15. V.N.Ramakrishnan Nair,
Ammunition Repair Labourer,
T.No.805, Naval Armament
Depot, Aluva.
16. Jaya Prakash.N.,
Fitter Armament (Skilled)
T.No.807, Naval Armament
Depot, Aluva.
17. T.S.Madhusudhanan,
Labourer of Ammunition Duty
(LOAD) T.No.815,
Naval Armament Depot,
Aluva.
18. M.Janardhanan,
Labourer of Ammunition Duty
(LOAD) T.No.1221,
Naval Armament Depot,
Aluva.
19. P.M.Kasim, Labourer of
Ammunition Duty (LOAD)
T.No.1033, Naval Armament
Depot, Aluva.
20. N.V.Babu,
Ammunition Repair Labourer
T.No.985, Naval Armament
Depot, Aluva.
21. K.M.Udaya Mohanan, Manoharan
Fitter Ammunition Repairer
(Skilled) T.No.877,
Naval Armament Depot,
Aluva.

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22. K.Rajan,
Ammunition Repair Labourer,
T.No.1209, Naval Armament
Depot, Aluva.
 23. V.N.Sivaraman,
Labourer of Ammunition Duty
T.No.756, Naval Armament
Depot, Aluva.
 24. N.Soman,
Labourer of Ammunition Duty
T.No.1019, Naval Armament
Depot, Aluva.
 25. K.Sadanandan,
Ammunition Store Labourer
T.No.904, Naval Armament
Depot, Aluva.
 26. K.M.Subramanyan,
Unskilled Labourer (USL)
Transmitting Station,
Kalamasery.
 27. A.Shaji,
Rigger (SK)
Transmitting Station,
Kalamasery.
 28. N.K.Seyduhassan,
Unskilled Labourer (USL)
Transmitting Station,
Kalamasery.
 29. K.Sathyanesan,
Rigger (SK)
Transmitting Station,
Kalamasery.
 30. E.C.John,
Rigger (SK)
Transmitting Station,
Kalamasery.
 31. E.K.Thankappan,
Fitter Ammunition Repairer
T.No.799, Naval Armament
Depot, Aluva.
 32. P.N.Somasudaram Nair,
Fitter Ammunition Repairer
T.No.835, Naval Armament
Depot, Aluva.
 33. N.V.Bhaskarab,
Ammunition Store Labourer
T.No.1164, Naval Armament
Depot, Aluva.
 34. P.K.Sankaran,
Gun Repairer Labourer
T.No.966, Naval Armament Depot,
Aluva.
 35. E.A.Abraham,
Ammunition Repair Labourer
T.No.1039, Naval Armament
Depot, Aluva.
 36. ~~M.C.Krishnam, M.K.Ravi~~,
Carpenter Cum Joiner
H.S.No:II, T.No.697,
INS Venduruthy, Naval Base,
Kochi - 4.
 37. K.V.George,
Joiner (SK), T.No.899,
Naval Armament Depot,
Aluva.

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Vs.

1. Union of India represented by the Secretary Ministry of Defence, New Delhi.
 2. The Flag Officer Commanding in Chief, Headquarters, Southern Naval Command, Kochi.4.
 3. The Chief Staff Officer, Personnel & Administration, Headquarters, Southern Naval Command, Kochi.4.
 4. The General Manager, Naval Armament Depot, Aluva.
- ...Respondents

(By Advocate Mr.Govindh K Bharathan (rep.))

The application having been heard on 2.3.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

All the applicants in this case are industrial workers under the 4th respondent. They commenced their carrier as Casual Labourers on various dates during the years 1980 to 1989 and they were regularised in service on various dates. Their grievance is that they have not been granted regularisation reckoning the date of their engagement as casual labourers condoning the break as has been done in the case of similar others. Claiming the benefit, the applicants made representations, a copy of representation submitted by the 2nd applicant on 7.2.98 is Annexure.A2. Since the respondents have not considered and issued any orders on this representation, the applicants have jointly filed this application for a direction to the respondents to extend the benefit which has been granted to the applicants in OA 1350/99 as they are also similarly situated like them. It has been alternatively prayed that a direction may be given to the respondents to consider and pass appropriate orders on Annexure.A2 representation and similar

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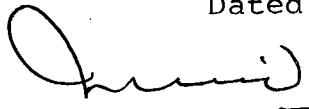
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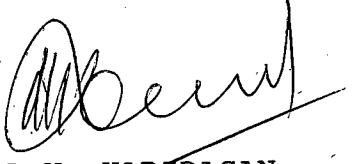
representations made by the other applicants taking into account the decision of the Tribunal in O.A.1350/99 as also the order dated 14.12.2000 issued based on the judgment.

2. When the application came up for admission, learned counsel appearing for the respondents states that if all the applicants would jointly make a consolidated representation to the Ist respondent, that would be considered and appropriate reply given to them within a reasonable time to be stipulated by the Tribunal. Learned counsel for the applicants states that the applicants would be satisfied if such a direction is given.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of permitting the applicants to make a joint and consolidated representation regarding their grievance to the Ist respondent within two weeks from today and directing the Ist respondent that if such a representation is received, the same shall be considered in the light of the orders in OA 1350/99 and other Rulings, rules and instructions on the subject and to give the applicants appropriate reply within a period of three months from the date of receipt of the representation. No order as to costs.

Dated 2nd day of March, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure A2: True copy of the representation dated 7.2.98 of the 2nd applicant before the 4th respondent.

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